

अनुसूचित जातियां तथा अनुसूचित आदिम जातियां आदेश (संशोधन) विधेयक, 1967 सम्बन्धी सभाओं की संयुक्त समिति की प्राप्त ज्ञापन/अभ्यावेदन

श्री सुन्दर सिंह भंडारी (राजस्थान) : अनुसूचित जातियों और अनुसूचित आदिम जातियों की सूचियों में कतिपय जातियों और आदिम जातियों के समावेश तथा निस्सारण, और इस प्रकार के समावेश अथवा निस्सारण के फलस्वरूप आवश्यक हो उठने वाले प्रतिनिधित्व के पुनः समायोजन और संसदीय तथा विधान सभाई निर्वाचन क्षेत्रों के पुनः परिसीमन तथा तत्संस्कृत विषयों का उपबन्ध करने वाले विधेयक सम्बन्धी सभाओं की संयुक्त समिति को प्राप्त ज्ञापनों/अभ्यावेदनों की प्रतियां मैं सभा पटल पर रखता हूं।

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RE DEMONSTRATION BY UNEMPLOYED YOUTH

SHRI BHUPESH GUPTA (West Bengal) : Mr. Vice-Chairman, before you proceed to the next item, I have a request to make. You seem to be in

a receptive mood also. Today a demonstration of young students and youth has come to voice their grievances and demands against unemployment. And they have come from all parts of the country. Perhaps by now they will be approaching Parliament, near the Vijay Chowk. I think they have got also some petition. That will be submitted in due course. But I think you will agree that unemployment is a very serious problem in the country today. When young people have come from all parts of the country, thousands of them, voicing their demands and seeking redress against unemployment, Parliament should show sympathy. And I would request you, Mr. Vice-Chairman, personally, on behalf of our House, to go there and talk to them and also give an opportunity to the Members of the House, if possible by adjourning it at half past five . . .

AN HON. MEMBER : Beyond five ?

SHRI BHUPESH GUPTA : . . . so that they can also go there, if you decide to go beyond five. They have come from all parts of the country. I think our sympathies for the unemployed young men and women, students and youth, should be duly expressed in a befitting manner. And therefore I request you to do something which signifies that sympathy and understanding on the part of Parliament.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : We have every sympathy for the unemployed young friends and I am sure those who would like to go and see them and sympathise with them will certainly do so.

RE PAYING TRIBUTE TO SHRI-MATI VIOLET ALVA AND SHRI JAISUKHLAL HATHI

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Shri Lokanath Misra has asked my permission to refer to the question of paying tribute to Shrimati Violet Alva and Shri Jaisukhlal Hathi. I am permitting him.

SHRI LOKANATH MISRA (Orissa) : It is a . . .

SHRI M. P. BHARGAVA (Uttar Pradesh) : Mr. Vice-Chairman, I have a submission to make. Instead of making these felicitations at the fag end of the day . . .

SHRI LOKANATH MISRA : It is not felicitations now.

SHRI M. P. BHARGAVA : Let us do it tomorrow after twelve.

SHRI LOKANATH MISRA : I wanted to raise this formally because I did not know the mind of the Government. All the same, it is a very serious omission because Shrimati Violet Alva served this House for eight years as Deputy Chairman and there have been several... (*Interruptions*) Let me complete whatever I have to say. Why so much of interruption?

I wanted that at least the House should be in a position to say a few kind words recognising the way she functioned.

Secondly, Shri Jaisukhlal Hathi was the Leader of this House for a fairly long time and he also deserves a kind word. Somehow it escaped the notice of the Leader of the House today and the entire House and the first item tomorrow...

SHRI M. P. BHARGAVA : Resignation was announced a little later.

SHRI LOKANATH MISRA : Resignation was made known to us yesterday. Therefore I would like the House to take it up as the first item tomorrow...

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN) : After the Question Hour.

SHRI LOKANATH MISRA : ... and after the leaders of the different parties have paid their tribute, there may be a formal resolution. Or there may not be a formal resolution.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Mr. Lokanath Misra, I think you are quite right in drawing our attention to it. I would ask now the Leader of the House to say something about it.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH) : Immediately I came here I inquired from the office and tried to find out whether some reference could be made about Mrs. Alva. So far as the Leader is concerned, I was told that there was no practice. Therefore, I did not mention that. I was also told by the Secretary that

there was no practice. Again I sent my friend, Mr. Om Mehta, to the Secretary; I said, I would like to have a mention made about them. But unluckily the Secretary told us that there was no practice. Then I did not know my way. I will be very happy if the House...

SHRI BHUPESH GUPTA (West Bengal) : I would like to draw your attention that the precedent question does not arise because we did not have a situation when the Deputy Chairman of the House resigned during the session. We had a situation when it did not come after the election or some such thing, like that she contested some election from somewhere and came. It was in the case of Mr. Krishnamoorthy Rao. He contested the election and went to the other House. But he did not resign during the session of the House. Mrs. Alva resigned during the session of the House and, well, she is a Member also here. Mr. Krishnamoorthy Rao after resignation did not even come here because he had been elected to somewhere else. Therefore that precedent does not apply. This is a unique phase. We should tomorrow morning have something to say about one who has been in the House for eight years and has served the House magnificently well, of which all sections of the House should be proud. And I think it would be in the fitness of things that when she is parting from that esteemed, exalted position—she will be with us—we should have a chance of recording our appreciation of the great service she has rendered to the House, winning affection from all parties.

SHRI PITAMBER DAS (Uttar Pradesh) : I would like to point out one thing regarding precedent, practice or tradition. Every tradition precedent or practice, at some day or the other, has had a beginning and, therefore, the matter should not be closed simply because there has not been a practice. If it is a healthy practice, let us start it now, even if it had not been done so far.

SHRI K. K. SHAH : Tomorrow reference will be made to the Deputy Chairman and the Leader of the House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : After the Question Hour.